

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101

COMP. APPL/148(CH)2024
And
CA(CAA) No. 41/Chd/Chd/2023
(1st Motion)

IN THE MATTER OF:

Infogix International Pvt. Ltd.

...Transferor Company

And

M/s Precisely Software and Data India Pvt. Ltd.

...Transferee Company

Under Section: 230-232, CA 2013, Rule 11 of NCLT

Order delivered on 12.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant : Mr. Vibhu Agnihotri, Advocate

ORDER

COMP. APPL/148(CH)2024 & CA(CAA) No. 41/Chd/Chd/2023

It is stated by learned counsel for the applicant that as per last order, he has moved an application i.e. TA(CA)(PB)22/2024 dated 12.07.2024 for transferring the present application i.e. COMP. APPL/148(CH)2024 along with the other applications which is pending before the Hon'ble NCLAT Principal Bench to avoid the conflicting decisions. Let the matter be listed on 21.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Pooja

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)